

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.3630 of 2020**

Madho Pandit @ Mahadeo Pandit & Another

.... Petitioners

Versus

The State of Jharkhand

.... Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. Pankaj Kr. Mishra, Advocate

For the State : Mr. Someshwar Roy, A.P.P

Order No.02 Dated- 14.09.2020

Heard the parties through video conferencing.

Mr. Pankaj Kr. Mishra- learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioners prays for time.

Prayer for time is allowed

List this case after one week.

(Anil Kumar Choudhary, J.)